and to facilitate consumer-producer interaction;

(l) Matters relating to Export of Steel to Nepal and Bhutan.

(m) Coordination for movement of raw material to steel plants;

(n) Provide vigilance functions to prevent misuse of steel obtained from regulated sources.

Iron Ore

4253. SHRI S. S. AHLUWALIA: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that iron ore continues to be one of the major mine products which is both exported and consumed within the country in substantial quantity;

(b) the detais of iron ore mined in the respective States and quantities alnogwith the quantities exported, country--wise, and consumed indigenously year-wise during the 7th Plan period and upto 31st December, 1991;

(c) whether it is also a fact that several Steel Plants in public and private sectors own iron ore mines and mine the ore for their own consumption; and

(d) if so, details of such Steel Plants alongwith quantities mined and consumed during the periods?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) Yes, Sir.

(b) Details of Iron Ore production state-wise, and domestic consumption, are at Annexure. (See Appendix CLXII, Annexure No. 91) Country-wise exports of Iron Ore at Annexure. (*See* Appendix CLXII, Annexure No. 92)

(c) and (d) Yes, Sir. Apart from Steel Authority of India Limited (SAIL), which is a central Public Sector Undertaking operating Iron Ore Mines as captive to its requirements, Tata Iron & Steel Company Limited (TISCO) have also its own captive Iron Ore Mines. Details are at Annexure. (*See* Appendix CLXII, Annexure No. 93)

Demolition of Slums

4254. SHRI P. UPENDRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the new National Housing Policy aims at discouraging the demolition of slums;

(b) if so, whether Government have abandoned the slum clearance projects; and

(c) the steps proopsed to be taken by Government to improve the living conditions of the slum-dwellers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) Housing is a State subject and it is therefore the responsibility of the State Governments to formulate various schemes for slum improvement. The approach of the Government is to emphasise in-situ upgradation and provision of basic services in slums and squatter settlements. This is supported under ongoing schemes for environmental improvement of slums, urban basic services and shelter upgradation for the urban poor.

गौरी शंकर मन्दिर, चांदनी चौक दिल्ली

4255. श्री सच्चिदानन्द :
श्री गुरुदास दासगुप्त :
श्री दयानन्द सहाय :
श्री दिग्विजय सिंह :

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 14 फरवरी, 1992 के इंडियन एक्सप्रैस में "टेम्पुल बेसमेंट बोडंग इल्लीगली अल्टर्ड इन गौरी शंकर टेम्पुल, चांदनी चौक, दिल्ली" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या यह सच है कि निगम के प्राधिकारियों से उचित अनुमोदन प्राप्त किए बिना ही भवन के मूल उद्देश्य को परिवर्तित कर दिया

गया है, और पिछले एक वर्ष से अधिक समय से अवैध निर्माण कार्य चल रहा है;

(ग) क्या आसा राम मलिक की बागीची (मन्दिर) और आराम बाग, पंचकुइयां रोड़ चौराहे पर स्थित अन्य मन्दिरों में इसी प्रकार का अवैध निर्माण और वाणिज्यिक गतिविधियां चलायी जा रही है;

(घ) यदि हां, तो दिल्ली में अन्य मन्दिरों में चलायी जा रही इस प्रकार की गतिविधियों का ब्यौरा क्या है;

(ङ) इस तरह की गतिविधियों पर रोक लगाने के लिए सरकार द्वारा क्या कार्यवाही की गयी है;

(च) क्या इन मन्दिरों का अधिग्रहण करने का कोई प्रस्ताव है; और

(छ) यदि नहीं, तो उसके क्या कारण हैं?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री एम० अरुणाचलम): (क) जी, हां।

(ख) दिल्ली नगर निगम ने सूचित किया है कि स्थल पर कोई अनधिकृत निर्माण प्रगति पर होना नहीं पाया गया था तथा गर्डरों को 2–3 वर्ष पहले लगाया गया था।

(ग) दिल्ली नगर निगम ने सूचित किया है कि किसी भी मन्दिर जैसे आसे राम की बगीची, आराम बाग, पंचकुइयां रोड़ चौराहे में कोई अनधिकृत निर्माण कार्य नहीं पाया गया था और न हाल ही में उक्त मन्दिरों में कोई अनधिकृत निर्माण कार्य किया गया था। भूमि और विकास अधिकारी अनधिकृत रूप से निर्मित पांच मन्दिरों के संबंध में कार्रवाई कर रहा है।

(घ) दिल्ली नगर निगम की सूचना के अनुसार दिल्ली नगर निगम क्षेत्र में किसी भी मन्दिर में ऐसा कोई अनधिकृत निर्माण नहीं किया गया है। अगर दिल्ली नगर निगम के अधिकार क्षेत्र में ऐसा क्रियाकलाप पाया जाता है तो दिल्ली नगर निगम अधिनियम के अनुसार कार्रवाई की जाती है। भूमि और विकास अधिकारी उल्लंघनों के लिए लोक परिसर अनधिकृत दखलकारों की बेदखली अधिनियम के अन्तर्गत कार्रवाई करता है।

(ङ) से (छ) उपर्युक्त उत्तर को देखते हुए प्रश्न ही नहीं उठता।

Construction of Multi Storeyed Buildings in Calcutta

4256. PROF. SAURIN BHATTACHARYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to built up large number of multi storeyed buildings in Urban areas and on the bank of river Hooghly, Boat Canal Calcutta during this year;

(b) wheher Government have consulted the Department of Environment and the Town Planning Department; and

(c) if so, the details thereof?

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) There is no proposal with the Central PWD to construct multi storeyed buildings on the banks of river Hooghly, Boat Canal, Calcutta.

(b) and (c) The CPWD has constructed and is constructing a number of multi-storeyed buildings n Urban areas of Calcutta for general pool and other Central

(b) whether Government have consulted the Department of Environment and he Town Planning Department; and

(c) if so, the deails thereof?

THE MINISTRY OF STATE IN THE MINISTRY OF URBAN DEVELOPMEN (SHRI M. ARUNACHALAM): (a) There is no proposal with the Central PWD to construct multi storeyed building on the banks of river Hooghly. Boat Canal, Calcutta.

(b) and (c) The CPWD has constructed and is constructing a number of multi-storeyed buildings in Urban areas of Calcutta for general pool and other Central